NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 684/(MAH)/2017 CA No.

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.09.2017

NAME OF THE PARTIES:

HDFC Bank Ltd.

V/s

Grandmother India Design Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

1). Athur Loyi Adv. for financial (red iter)

116 Introdugal

ORDER T.C.P. No. 684/I&BC/NCLT/MB/MAH/2017

- The Learned Representative of the are present.
- Vide Order dated 30.06.2017 by M/s. HDFC Bank Limited V/s Grandmother India Design Pvt. Ltd. the Insolvency Petition was "Admitted" and the I.R.P. was appointed however the Learned Counsel has stated that the Registration of the IRP had expired, Therefore seeking substitution of the Insolvency Professional. He is directed to place on record the "Compliance Report" of the IRP appointed vide the said order and also to place on record the name of the substituted IRP. The Applicant to move a formal Application for substitution of IRP before this Bench. Now listed for compliance on 20.09.2017.

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 15.09.2017 Sd/-

M.K. Shrawat Member (Judicial)